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SLP(C)No. 11483 OF 2004

ITEM No.207

Court No. 9

SECTION XII  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11483/2004  
(From the judgement and order dated 28/04/2004 in CRP 3203/00  
of The HIGH COURT OF MADRAS)

M/S. ASHA GOLD COVERING WORKS

Petitioner (s)

VERSUS

M. MOHD. MOHIDEEN & ORS.  
(With prayer for interim relief)  
( For Final Disposal )(Office report)

Respondent (s)

Date : 01/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner (s)Mr. S. Aravindh, Adv.  
Mr. V. Krishna Murthy,Adv.

For Respondent (s)Mr. P.S. Mishra, Sr. Adv.  
Mr. R. Thayagrajan, Adv.

Mr. K.K. Mani,Adv.

Mr. R. Borooah, Adv.  
Mr. Sandeep K.B. , Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the petitioner submits that respondent No.5 has not been served. Two weeks  
' time is granted for taking fresh  
steps to serve respondent No.5 and to file proof of service.

List in the reopening week after Dussehra holiday.

( Meenu Sethi )  
Court Master

( Promila Nagpal )  
Court Master